IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY SECOND DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 10840 OF 2025

Between:

M/s. Srusti Pharmacy, rep. by its Proprietrix, Mrs. Sulochana Nagabandi, 9-1-175, Girmajipet, Hanumakonda-506 002, Warangal District.

...PETITIONER

AND

1. State Tax Officer, Warangal Urban-III, Warangal.
2. State of Telangana, rep. by its Chief Secretary, and Special Chief Secretary to Government (FAC), State Tax Department, Secretariat, Hyderabad.
3. Union of India, rep. by its Secretary, Ministry of Finance, Government of India, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110 001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ or order or direction declaring the show cause notice dated 29.05.2022. adjudication order dated 28.12.2023 along with Form GST DRC-07 vide Ref.No.ZD361223056056M dated 28.12.2023 passed by the Respondent for the tax period 2017-18 under Section 73 of the CGST and SGST Act as being a nullity and non-est in law on account of not having any signatures on them and and also contrary to Rule 142(1A) of CGST Rules, 2017 for not issuing Form GST DRC-01A.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned order dated 28.12.2023 and proceedings in Form GST DRC-07 in Ref.No.ZD361223056056M dated 28.12.2023 passed by the 1st Respondent for the tax period 2017-18, pending disposal of the Writ Petition as otherwise the Petitioner will be put to severe loss and hardship.

Counsel for the Petitioner : SRI KARTHIK RAMANA PUTTAMREDDY

Counsel for the Respondents : SRI T.CHAITANYA KIRAN, rep.,
SRI SWAROOP OORILLA, Spl.GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.10840 OF 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Karthik Ramana Puttamreddy, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to file a properly constituted petition.

2. Sri T.Chaitanya Kiran, learned counsel representing Sri Swaroop Oorilla, learned Special Government Pleader for the respondent-State Tax, has no objection.

3. Accordingly, the Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-P. CH. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI KARTHIK RAMANA PUTTAMREDDY, Advocate. [OPUC]
2. One CC to SRI SWAROOP OORILLA, SPL.G.P for State Tax. [OPUC]
3. Two CD Copies.

BSK
LS

HIGH COURT

DATED:22/04/2025



ORDER

WP.No.10840 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(5)

kyr

22/4/25